

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

ORIGINAL APPLICATION NO.170/00590/2019

DATED THIS THE 03rd DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Smt.Manjula L.Naik
D/o Late Laxman Naik
Aged about 43 years
Working as Upper Division Clerk, M2047 H
Naval Ship Repair Yard
(Under orders of transfer to INS Kadamba)
Naval Base
Karwar-581 308.

...Applicant

(By Advocate Shri B.S.Venkatesh Kumar)

Vs.

1. Union of India represented by
Secretary to Government
Ministry of Defence
South Block
DHQ PO, New Delhi-110 011.

2. The Flag Officer Commanding in Chief
(for CCPO) Headquarters
Western Naval Command
Mumbai-400 023.

3. Flag Officer Commanding
Headquarters
Karnataka Naval Area
Naval Base
Karwar-581 308.

4. The Admiral Superintendent

Naval Ship Repair Yard
Naval Base
Karwar-581 308.

5. The Commanding Officer
INS Kadamba
Naval Base
Karwar (Uttara Kannada).

6. Mrs. M.S.Shet
Working as UDC
NSRY, Karnataka Naval Area
Naval Base
Karwar-581 308.

...Respondents

(By Advocate Shri K.Gajendra Vasu)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri B.S.Venkatesh Kumar, learned counsel representing the applicant, at the very outset, stated that the relief claimed herein has already been granted to the applicant and, therefore, nothing survives in the present Original Application.

2. Accordingly, the OA is disposed of having been rendered infructuous.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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